

Company: Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

Printed For:

Date: 25/12/2025

(2024) 03 RAJ CK 0028 Rajasthan High Court

Case No: Habeas Corpus Petition No. 60 Of 2024

Salim APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision: March 5, 2024

Hon'ble Judges: Dinesh Mehta, J; Yogendra Kumar Purohit, J

Bench: Division Bench

Advocate: Rakesh Gupta, Anil Joshi, Rajesh Kumar, Nainu, Lady

Final Decision: Disposed Of

Judgement

- 1. The corpus has been produced before us by the Police.
- 2. It is informed by Mr. Anil Joshi, learned Government Advocate cum Additional Advocate General that the corpus has been brought to the Court from her parents' house.
- 3. We interacted with the corpus and her mother. Corpus (aged 27 years) expressed her desire to live with the petitioner Salim.
- 4. The Investigating Officer present in the Court informs that the corpus was recovered in Mandore, Jodhpur when she was with the petitioner, whereafter, she was handed over to her parents.
- 5. In view of the above facts, we are of the view that the corpus is not in illegal custody of respondent No.5, since she is his legally wedded wife.
- 6. Be that as it may.
- 7. Since the corpus is major, she is free to go as per her own wishes.
- 8. The present petition is disposed of accordingly
- 9. The demand draft/Bankers Cheque of ₹25,000/- deposited by learned counsel for the petitioner pursuant to the directions given by the Court on 16.02.2024 be returned to the petitioner or to learned counsel for the petitioner.